## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

IA NO. 1604 OF 2018 IN IA NO. 1605 OF 2018 IN APPEAL NO. 245 OF 2018 & IA NO. 981 OF 2018

Dated: 26<sup>th</sup> November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

## In the matter of:

Maharashtra State Electricity Distribution Corpn. Ltd .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr .... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Ms. Rimali Batra Ms. Shruti Awasthi

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Mr. Ashish Verma Ms. Srishti Thukral Mr. Shubham Arya

Ms. Anika Madhura for R-2

## **ORDER**

Learned counsel, Mr. G. Umapathy, appearing for the Appellant has filed a Memo dated 26.11.2018, the same was taken on record.

Learned counsel, Mr. M.G. Ramachandran, appearing for Respondent No.2 pray for two weeks' time to file reply to Memo filed by the learned counsel appearing for the Appellant.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

Relist this matter on <u>17.12.2018</u> to enable learned counsel appearing for the Respondent No.2 to file the reply.

In the meanwhile, learned counsel appearing for the Respondent No.2, on instructions from Mr. Arun Didani, Managing Director, Respondent No.2 submitted that Respondent NO.2 will pay the October bill dtd. 15.11.2018 on due date.

The Appellant is directed not to take any coercive action till next date of hearing i.e. **17.12.2018**.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil) Judicial Member